

Reserve Bank of India Act, 1934, all Scheduled Commercial Banks are required to maintain a percentage of their liabilities with Reserve Bank of India as Cash Reserves. The percentage prescribed at present is 9.5%. In the case of overseas branches of Indian banks, they have to follow the regulations prescribed, if any, by the host country concerned, which vary from country to country.

(d) and (e). The Indian Commercial banks make provision every year out of their annual income from domestic and overseas operations, for meeting their liability towards bad and doubtful debts to the satisfaction of their statutory auditors. According to the forms of Balance Sheet and Profit and Loss Account prescribed in the Third Schedule of the Banking Regulation Act, 1949, which all banks are required to follow, the banks are given statutory protection from disclosing the quantum of bad and doubtful debts, for which provision has been made by them to the satisfaction of their auditors. In view of the protection given to banks from disclosing the quantum of bad debts for which provision has been made to the satisfaction of their auditors, the quantum of bad debts for which provision has been made cannot be disclosed.

Anomalies Committee of the Fourth Pay Commission Report

2428. SHRI HAFIZ MOHD. SIDDIQ: Will the PRIME MINISTER be pleased to state:

(a) the details of the subjects given to Anomalies Committee of the Fourth Pay Commission Report;

(b) by when the Committee is expected to give its reports; and

(c) whether a copy thereof will be laid on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) and (b). Government

have not so far issued orders setting up of Anomalies Committee to consider anomalies if any arising out of implementation of 4th Pay Commission's recommendations.

(c) The reports of such Committees are not laid on the Table of the House.

Excise on Rotors and Stators

2429. SHRI KAMAL CHAUDHRY: Will the Minister of FINANCE be pleased to state:

(a) whether the clarifications issued by the Ministry of Finance in 1967 and 1981 related to charging of Central Excise duty only on rotors and stators of Monoblock Pump and not on electric motors;

(b) whether Government have received complaints that the said clarifications are not being followed by Collectors of Central Excise since 1984; and

(c) if so, action taken on the complaints and the decision taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) Under the old Central Excise Tariff, which was in existence prior to 28-2-86, it had been clarified in March, 1967 and February, 1981 that excise duty was leviable on rotors and stators only and not on electric motors, if such motors have not emerged as identifiable products during the manufacture of monoblock pumps. Such instructions were not intended to cover the situations where electric motors emerged as identifiable products in the course of manufacture of monoblock pumps

(b) and (c) In August, 1986, Government had received a reference from one M.P. stating that excise duty was being charged on electric motors, instead of on rotors and stators, in the case of some manufacturers of monoblock pumps in Gujarat. It was clarified to the Hon'ble M.P. that instructions issued in 1967 and 1981 could

not cover all individual situations particularly those cases where electric motors emerge as identifiable products.

Coaching for Handicapped

2430. SHRI SAIFUDDIN CHOWDHARY: Will the Minister of WELFARE be pleased to state:

(a) whether pre-recruitment coaching is being provided to the persons under the handicapped category for recruitment tests by the UPSC, Staff Selection Commission;

(b) if not, the reasons therefor; and

(c) the steps Government propose to take to provide them such a facility?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) and (c). Whilst SC/ST are eligible for all jobs, the question of employment for handicapped has to be considered keeping in view the capacity of handicapped for different types of jobs. Accordingly, identification of suitable jobs in Ministry/Public Sector Undertakings has been carried out and 3% of vacancies in Group C and D posts have been reserved for them. Various training units have been set up by Government and voluntary agencies with a view to equip the handicapped persons for suitable jobs keeping in view their disability.

Forest Cover in Uttar Pradesh

2431. SHRI SALEEM I. SHERVANI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the area under Forests in Uttar Pradesh as on 1950 and the area at present; and

(b) the details of the afforestation programme executed in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) The area recorded as forests under the Forest Department in Uttar Pradesh as on 1950-51 and that at present are given below:

Year	Area under Forests (in million ha.)
1950-51	3.47
1984-85	5.13

(b) The details of the afforestation programme executed during the last five years in the State of Uttar Pradesh are as under;

Year	Area in thousand ha.
1982-83	115.25
1983-84	171.45
1984-85	170.21
1985-86	177.40
1986-87	243.25

Setting up of Councils on Science and Technology in States

2432 SHRI CHINTAMANI JENA: Will the PRIME MINISTER be pleased to state:

(a) the names of the States in which Councils on Science and Technology have been set up to coordinate and promote science and technology at the State level; and

(b) the achievements of these Councils?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) The following 24 (twenty four) States and 5 (five) Union Ter-